

**DIVISION BENCH**

**ITEM NO.122**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**IA NO.393/2023 IN CP (IB) No.43/ALD/2023**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 29<sup>th</sup> April, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>VINDHYA SHAKTI INFRAPROJECTS PVT. LTD. V/S NILANSH BUILDERS PVT. LTD.</b>
<b>UNDER SECTION</b>	<b>9 IBC</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Udai Chandani, Adv.

*: For Operational Creditor  
& Res. in IA No.393/2023*

Sh. Nesar Ahmad with Sh. Anil Kumar, PCS

*: For Corporate Debtor  
& Applicant in IA No.393/23*

**ORDER**

Ld. Counsels representing the parties are present.

- 1.** In compliance of the previous order dated 13.03.2024, the Ld. Counsel representing the Operational Creditor states that the supplementary affidavit has been filed *vide* diary no.871 dated 18.04.2024. He states that the advance copy of the said supplementary affidavit has also been supplied to the other side.
- 2.** Ld. Authorized Representative for the Corporate Debtor seeks and is granted one week time to file the counter to the said supplementary affidavit by serving an advance copy to the opposite side.
- 3.** Let the matter be adjourned for further hearing on 17<sup>th</sup> May, 2024.

**-Sd-**

**(Ashish Verma)  
Member (Technical)**

**29<sup>th</sup> April, 2024**

*Kavya Prakash Srivastava  
(Stenographer)*

**-Sd-**

**(Praveen Gupta)  
Member (Judicial)**